

SCHEDULE-II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
RIGHT HEALTH PLATTER PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	RIGHT HEALTH PLATTER PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09/01/2020
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15134TN2020PTC133700
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: No. 115/63, Dr. Radhakrishnan Salai, 3rd Floor, North Flat, Mylapore, Chennai, Tamil Nadu, India, 600004
6.	Date of closure of Insolvency Resolution Process	12.06.2025
7.	Liquidation commencement date of corporate debtor	12.06.2025 (Copy of the order received on 17.06.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	G. GUNASEKARAN IBBI Registration No: IBBI/IPA-001/IP-P00681/2017-2018/11178
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 36, Indu Nagar, Vilankurichi Road, Vilankurichi Post, Coimbatore-641035 e-mail: cagunasekar@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 36, Indu Nagar, Vilankurichi Road, Vilankurichi Post, Coimbatore-641035 e-mail: cirp.righthealth@gmail.com
11.	Last date for submission of claims	12.07.2025

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the RIGHT HEALTH PLATTER PRIVATE LIMITED on 12.06.2025.

The stakeholders of Right Health Platter Private Limited are hereby called upon to submit their claims with proof on or before 12.07.2025 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 18.06.2025
Place :Coimbatore



G Gunasekaran
(Liquidator)

In the matter of Right Health Platter Private Limited
IP Registration No.: IBBI/IPA-001/IP-P00681/2017-2018/11178
AFA Certificate No.: AA1/11178/02/311225/107603
Valid upto 31-Dec-25



RBL BANK LTD.
Branch Office:- III Floor, Prestige Tower, 99 & 100, Residency Road, Bangalore-560025.

Registered Office:- 1st Lane, Shahpuri, Kolhapur-416001.

SYMBOLIC POSSESSION NOTICE (For Immovable Property) Rule 8(1)

The Authorised officer of RBL Bank Ltd. under Securitisation, Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notice calling upon Borrower/ Guarantor/ Mortgagor to repay the amount mentioned in the notice within 60 days from receipt of the said notice. The Borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned being the Authorized Officer of the **RBL Bank Ltd.** has taken **SYMBOLIC POSSESSION** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 9 of the said rules as per detail below:

Sl. No.	Name of Account and Address of the Borrower / Guarantor/ Mortgagor	Demand Notice Date	Amount Due (Rs.)	Details of the immovable property for which Symbolic Possession is taken	Date of Symbolic possession
1	Mr. Suman C , No.11, Shanbagh Layout, Nagadavenahalli, Kengeri, Bangalore-560060. Also At: No.66/1, 8th Cross, Near Manjunatha Hospital, Wilson Garden, Bangalore-560027 (Borrower & Mortgagor). Mr. Abhishek C , No.11, Shanbagh Layout, Nagadavenahalli, Kengeri, Bangalore-560060. Also At: No.66/1, 8th Cross, Near Manjunatha Hospital, Wilson Garden, Bangalore-560027 (Co-Borrower & Mortgagor). Ms. Jayalakshmi, W/o. Mr. Chiranjeevi , No.11, Shanbagh Layout, Nagadavenahalli, Kengeri, Bangalore-560060. Also At: No.1302, 80 Feet Road, Venkatareddy Layout, Ejipura, Bangalore-560047 (Co-Borrower)	10.10.2024	Rs.12,95,683/- (Rupees Twelve Lakhs Ninety Five Thousand Six Hundred and Eighty Three Only) as on 9th October 2024, together with interest at contractual rate, (till complete payment) and incidental expenses thereon.	In Nallur Village, Hosur Taluk and attached to Hosur Sub Registration District, Krishnagiri Registration District, Krishnagiri District and also attached to village panchayat limits of Nallur and union council of Hosur, Survey No.173/2(One Hundred seventy Three /Two), Dry Extent Hec.1.27.5 (or) Acre 3.15 (Three Acre Fifteen Cents), Asst No.3.53 np (Full Extent) the said land and adjacent lands have been converted int house plots in the name and style of "MCD-ERN CITY" which is approved by Hosur New Town Development Authority, as per approval No.LP/DTCP (Regularisation) No.43/2017, File No.1490/2017(HNTDA), dated 07.12.2017, in which Plot No.67 (Sixty Seven) and bounded as follows:- On the Eastern Side: Plot No.66; on the Western Side: Plot No.68; On the Northern side: Plot No.46; On the Southern side: 25 Feet common layout Road. Within the above boundaries, measuring: East to West on the Northern side: 30.0 Feet; East to West on the Southern Side: 30.0 Feet; North to South on the Eastern side: 40.0 Feet; North to South on the Western side: 40.0 Feet Making a total area of 1200 (One Thousand and Two Hundred) Square Feet of land with RCC building proposed to be constructed thereon. The said land sub divided as new Sub Division Survey No.173/2A1A1AA1A, Dry Hec.1.12.02, Asst.Rs.3.10, in this an extent of 1200 Square Feet only. The property belongs to Mr. Suman C & Mr. Abhishek C.	13-06-2025

The Borrower/Mortgagor/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the RBL Bank Ltd.

Place: Hosur, Date: 18-06-2025

Sd/- Authorised Officer, RBL BANK LTD.



TRUHOME FINANCE LIMITED
(Formerly Known As Shriram Housing Finance Limited)

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11,2nd Lane, Cenatopha Road, Alwarpet,Teynampet, Chennai-600018
Head Office. Level 3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051 **Website:** www.truhomefinance.in

DEMAND NOTICE

Notice is hereby given that the following borrower/s have defaulted in the repayment of principal & interest of the loan facilities obtained by them from the Truhome Finance Limited (formerly Shriram Housing Finance Limited) and the said loan accounts have been classified as Non-performing Assets (NPA). The Demand Notice was issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI ACT) on their last known address. In addition to the said demand notice, they have been informed by way of this public notice.

Details of Borrowers, Securities, Outstanding dues, Demand Notices sent under section 13(2) and the amount claimed there under given as under:-

Borrower/Co-Borrower/ Name & Address	Property Address of Secured Assets	Demand Notice Date & Amount Due in Rs.
LAN Number - SHLCHNI0003830 1.Mr. S Varadhrajulu (Borrower/Applicant) S/o Jacob No.28, SSV Kovil, 1st Street, Perambur, Chennai – 600 011 2.Mrs. V Navaneetham (Co-borrower/Co-Applicant) No.28, SSV Kovil, 1st Street, Perambur, Chennai – 600 011 3.Mr. Babu V (Co-borrower/Co-Applicant) S/o. Varadhrajulu No.28, SSV Kovil, 1st Street, Perambur, Chennai – 600 011 4.Miss. Abi V (Co-borrower/Co-Applicant) D/o. Varadhrajulu No.28, SSV Kovil, 1st Street, Perambur, Chennai – 600 011 Loan Amount – Rs 31,88,448 NPA Date – 03.06.2025	All that piece and parcel of Land and Proposed Building, Comprised in Gramanatham S.No. 69 Part, T.S.No. 105, Ward No. A, Block No. 6, Measuring with an extent of 600 Sq Ft., (South Western portion) Situated at Door No. 11A, kalaivanar Street, Oragadam village, Ambattur Taluk, Chennai District and bounded on the North by : Property belongs to Mr. Elangovan South by : Road East by : 6 Feet Passage belongs to Mr.Elangovan West by : Land and House belongs to Mr Masliamani Measuring East to West on the Northern side : 30 Feet East to West on the Southern side : 30 Feet North to South on the Eastern side : 20 Feet Situated within the Sub- Registration District of Ambattur and in the Registration District of North Chennai.	Demand Notice Date - 12-06-2025 Demand notice Amount- Rs. 27, 44, 083 (Rupees Twenty Seven Lakhs Forty Four Thousand and Eighty Three Only) as on dated 09/06/2025 under reference of Loan Account No. SHLCHNI0003830 along with further interest as mentioned hitherto and incidental expenses, costs etc.
LAN Number - SLPHCHNI0004193 1.Mr. S Sunil Kumar (Borrower/Applicant) S/o Subramani No.39, Thirumalai Nagar, Sengundram, Singaperumalkoil Kancheepuram – 603 204 2. Mrs. S Omana (Co-borrower/Co-Applicant) W/o. Subramani No.39, Thirumalai Nagar, Sengundram, Singaperumalkoil Kancheepuram – 603 204 Loan Amount – Rs 28,39,262 NPA Date – 03.06.2025	All that piece and parcel of Land and building, bearing Plot No. 39, Comprised in S.No. 341, measuring with to an extent of 2400 Sq.Ft., Situated at “Sri Thirumalai Nagar” Layout, Sengundram Village, Chengalpattu Taluk, Chengalpattu District and as per Patta No. 3337, New Survey No. 341/29 bounded on the North by : Plot No. 10 , South by : 20 Feet Passage , East by : Plot No. 40 , West by : Plot No.38 Measuring East to West on the Northern side : 40 Feet East to West on the Southern side : 40 Feet North to South on the Eastern side : 60 Feet North to South on the Western side : 60 Feet Situated within the Sub- Registration District of Chengalpattu joint 2 and in the Registration District of Chengalpattu.	Demand Notice Date - 12-06-2025 Demand notice Amount- Rs. 29, 25, 946 (Rupees Twenty Nine Lakhs Twenty Five Thousand Nine Hundred and Forty Six Only) as on dated 09/06/2025 under reference of Loan Account No. SLPHCHNI0004193 along with further interest as mentioned hitherto and incidental expenses, costs etc.
LAN Number - SHLCHNI0004102 1.Mr. Ramesh (Borrower/Applicant) S/o Guraivaiah No.5, Telugu Colony, Arani, Thiruvallur – 601 101 2.Mrs. R Lavanya (Co-borrower/Co-Applicant) W/o. Ramesh No.5, Telugu Colony, Arani, Thiruvallur – 601 101 Loan Amount – Rs 10,76,167 NPA Date – 03.06.2025	Plot No. 24:All that piece and parcel of Land and Proposed Building, Bearing Plot No. 24, Comprised in S.No. 288/3, Measuring with to an extent of 1130 Sq.Ft., Situated at Arani Village, Ponneri Taluk, Thiruvallur District and bounded on the North by : Plot No.23, South by : Street East by : Street, West by : Plot No.25 Measuring East to West on the Northern side : 7 Meter East to West on the Southern side : 8 Meter North to South on the Eastern side : 14 Meter North to South on the Western side : 14 Meter Plot No. 25: All that piece and parcel of Land and Proposed Building, Bearing Plot No. 25, Comprised in S.No. 288/3, Measuring with to an extent of 1130 Sq.Ft., Situated at Arani Village, Ponneri Taluk, Thiruvallur District and bounded on the North by : Plot No.22, South by : Street East by : Plot No.24, West by : Plot in S.Nos. 288/5A & 288/5B1 Measuring East to West on the Northern side : 7 Meter East to West on the Southern side : 8 Meter North to South on the Eastern side : 14 Meter North to South on the Western side : 14 Meter Situated within the Sub- Registration District of Arani and in the Registration District of Thiruvallur.	Demand Notice Date - 12-06-2025 Demand notice Amount- Rs. 11, 37, 409 (Rupees Eleven Lakhs Thirtly Seven Thousand Four Hundred and Nine Only) as on dated 09/06/2025 under reference of Loan Account No. SHLCHNI0004102 along with further interest as mentioned hitherto and incidental expenses, costs etc.
LAN Number - SHLCHNI0002176 1.Mrs. Ajilin Marry M (Borrower/Applicant) W/o Maria Suresh No.4/231, G2, Krishnan Illam, Periyar Nagar, Nandambakkam, Chennai – 600 069 2.Mr. Maria Suresh (Co-borrower/Co-Applicant) S/o. Muruges No.4/231, G2, Krishnan Illam, Periyar Nagar, Nandambakkam, Chennai – 600 069 Loan Amount – Rs 10,84,127 NPA Date – 03.06.2025	All that piece and parcel of Land and Proposed Building, Bearing Plot No. 53B, Comprised in S.No. 43/70, New S.No. 43/7D1, as per Patta new S.No. 43/25, Measuring with to an Extent of 1000 Sq.Ft., Situated at “N TREE” (Layout Approval No. 36/2015- DTCP Thiruvallur) (Namasivayapuram Madura) THODUGADU VILLAGE, Thiruvallur Taluk & District Bounded on the North by : 30 Feet Road South by : Plot No.70East b y : Plot No. 53A West by : Plot No. 54 Measuring East to West on the Northern side : 20 Feet East to West on the Southern side : 20 Feet North to South on the Eastern side : 50 Feet North to South on the Western side : 50 Feet Situated within the Sub – Registration District of Sriperumbudur and in the Registration District of Chengalpet.	Demand Notice Date - 12-06-2025 Demand notice Amount- Rs. 8, 92, 280 (Rupees Eight Lakhs Ninety Two Hundred and Eighty Only) as on dated 09/06/2025 under reference of Loan Account No. SHLCHNI0002176 along with further interest as mentioned hitherto and incidental expenses, costs etc.
LAN Number - SHLCHNI0003755 1.Mrs. K Lakshmi (Borrower/Applicant) W/o Kotteshvaran No.26, Perumal Kovil Street, Periyakoladi, Thiruverkadu Ayappakkam, Chennai – 600 077 2.Mr. Harish K (Co-borrower/Co-Applicant) S/o. Kotteshvaran No.26, Perumal Kovil Street, Periyakoladi, Thiruverkadu Ayappakkam, Chennai – 600 077 3.Mr. Kotteshvaran E (Co-borrower/Co-Applicant) S/o Elumalai No.26, Perumal Kovil Street, Periyakoladi, Thiruverkadu Ayappakkam, Chennai – 600 077 Loan Amount – Rs 30,58,655 NPA Date – 03.06.2025	All that piece and parcel of Vacant Land, Comprised in S.No. 1/10A10, as per Patta New S.No. 1/10A10A, New S.No. 1/10A10A2, measuring with an extent of 1120 Sq.Ft., Situated at “Perumal kovil Street” Koladi village, Maduravoyal Village Near Poonamallee Taluk, Thiruvallur District and bounded on the North by : 40 Feet wide road South by : Vacant Land East by : Remaining Land of Mrs. Nikitha West by : Land and House belongs to Mr.Raji Measuring East to West on the Northern side : 32 Feet East to West on the Southern side : 32 Feet North to South on the Eastern side : 35 Feet North to South on the Western side : 35 Feet Situated within the Sub- Registration District of Siadapet joint 2 and in the Registration District of Chennai South.	Demand Notice Date - 12-06-2025 Demand notice Amount- Rs. 32, 42, 646 (Rupees Thirty Two Lakhs Forty Two Thousand Six Hundred and Forty Six Only) as on dated 09/06/2025 under reference of Loan Account No. SHLCHNI0003755 along with further interest as mentioned hitherto and incidental expenses, costs etc.

You the borrowers are therefore called upon to make the payment of the outstanding dues as mentioned hereinabove in full within 60 days from the date of receipt this notice, together with interest and penal interest till the date of realization of payment, which may fall due, failing which the undersigned shall be constrained to take action under the SARFAESI Act, to enforce the abovementioned securities. Please note that as per Sec 13(13) of the said act, you are restrained from transferring the above referred securities by way of sale, lease, or otherwise without our consent.

Place: Chennai, Chengalpet & Thiruvallur **Sd/- Authorised Officer- Truhome Finance Limited (Earlier Known as Shriram Housing Finance Limited)**
Date: 18-06-2025



Motilal Oswal Home Finance Limited
Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road,Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, CS : 8291889898
Website: www.motilaloswal.com, Email: hfquery@motilaloswal.com

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (“the Act”) AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 (“the Rules”)

The undersigned being the authorized officer of Motilal Oswal Home Finance Limited (MOHFL) under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Sr. No.	Loan Agreement No./Name of the Borrower(s)/Co-Borrower(s)/Co-Applicant Name/ Guarantor Name	Date of Demand Notice and Outstanding	Description of the Immovable Property
1	LXMOVELLOR5223-240698661 / Borrower: Abraham Lincon B Daniel Co-Borrower: Kumutha Abragamalingam/Vedhagandhirao	09-06-2025/ Rs.7.12,167/- (Rupees Seven Lac Twelve Thousand One Hundred Sixty Seven Only)	S.no 19/3c1 3c2,Plot No.3, Natham S.no.19/3c1, And 19/3c2, Kadhavalam Village, Ambur Taluk, Vellore District, Marriage Hall 635811 Vellore Tamil Nadu
2	LXTHI00419-200074118/ Borrower: Raja . P Co-Borrower: Radha . R	09-06-2025/ Rs.5.84,370/- (Rupees Five Lac Eighty Four Thousand Three Hundred Seventy Only)	Sf 40/4, Pourmami Nagar, Samuthiram Village, Nallavan Palayam Na,Kv School, Tiruvannamalai, Tamil Nadu-606601
3	LXMOAVADI1121-220605185/ LXMOAVADI1121-220606689 / Borrower: Muneeswaran Murugan Co-Borrower: Mahalakshmi Muneeswaran	09-06-2025/ Rs.39,89,972/- (Rupees Thirty Nine Lac Eighty Nine Thousand Nine Hundred Seventy Two Only)	New Door No.19 And Old Door No.5a Ward No.h S.no.597 And Block No.25 T.s.no.20/2 Maduvinkarai 5th Street Parangimalai Village Alandhur Taluk And Kanchipuram District 0 E Eb Office & St Courier And Ashok Manor Apartment (Near By Mkn Road) Tiruvallur Tamil Nadu-600016

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that MOHFL is a secured creditor and the loan facility available by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, MOHFL shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and related payment. MOHFL is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), MOHFL also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the MOHFL. This remedy is in addition and independent of all the other remedies available to MOHFL under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of MOHFL and non-compliance with the above is an offence punishable under Section 29 of the Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Tamil Nadu
Date : 18.06.2025

Sd/- Authorised Officer, (Motilal Oswal Home Finance Limited)

VEHICLE FOR SALE

This is to inform public in general that Kotak Mahindra Bank Ltd has organized an auction in below mention respect of vehicle.

VOLVO 9400 -TN90H0333 -YOM-2021

Minimum Reserve Price - Rs. 34,45,955/-

Under hypothecation with **KOTAK MAHINDRA BANK LTD.** is under sale in its As is where is Condition Interested parties can give their Quotations (online / offline) within 15 days from this paper publication i.e. on of before 2.07.2025 (Please note that closing Auction date would not be a Weekly off / Holiday). Branch Address : **KOTAK MAHINDRA BANK LIMITED** 5-330, Sonia Plaza, 1st Floor, State Bank Colony, Salem - 636 004. Ph: 0427-4554529.

PUBLIC NOTICE

I, JC-311573H Rank Sub M. Ponmariappan, S/o Sh. Muthaiah, R/o Maharajapuram, Srivilliputhur, Tamil Nadu, hereby declare that my father's name has been wrongly entered as Muthiah Chettiar and DOB as 23/08/1955 in Army records. The correct name is Muthaiah and correct DOB is 19/05/1945 as per Aadhar. Necessary corrections are being made.

VEHICLES FOR SALE

EICHER PRO 2110 E BS 6 CAB CHASSIS
TN12AS7949 YOM 2022 (WITH RC)
ASHOK LEYLAND LIMITED - CB
ASHOK LEYLAND 3525 TIPPER
TN87E6120 YOM 2022 (WITHOUT RC)
ASHOK LEYLAND LIMITED - CB
ASHOK LEYLAND UE2820, RMC, FBT
TN85W3034 YOM 2024 (WITHOUT RC)
MAHINDRA AND MAHINDRA - CB BOLERO MAXI TRUCK
TN02BW8835 YOM 2022 (WITHOUT RC)
TATA MOTORS LTD. - CB TIPPER
SIGNA3525K TATA MOTORS
TN22DX3485 YOM 2022 (WITHOUT RC)

Under hypothecation with **KOTAK MAHINDRA BANK LTD.** is under sale in its As is where is Condition" **With / Without RC Book.** Interested parties can give their Quotations within 7 days at **KOTAK MAHINDRA BANK LIMITED** Old Mahabalipuram Road, Kandanchavadi, Chennai-600096. **Ph: 044 - 66248044**



Central Bank of India

Business Support Department
Regional Office : No.48/49, Montieth Road, Egmore, Chennai - 600008.
Ph : 2888 3214, 3122

INVITATION OF BIDS / OFFERS FOR PREMISES ON LEASE

Central Bank of India requires premises admeasuring 1500 to 1800 Sq.ft carpet area ready possession / ready for possession within 3 months at Adyar and Perungudi with adequate parking space for their respective Branches. No brokers or intermediates please. Priority will be accorded to Government / Semi - Government Bodies or Public Sector Under takings. Kindly download the formats/terms and conditions from the website (http://www.centralbankofindia.co.in) or collect the same from Central Bank of India Adyar and Perungudi Branches/ Regional Office at 48/49, Montieth Road, Egmore, during office hours.

The last date for submission of offer is 9th July 2025

SCHEDULE - II FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF RIGHT HEALTH PLATTER PRIVATE LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	RIGHT HEALTH PLATTER PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09/01/2020
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15134TN2020PTC133700
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: No. 115/63, Dr. Radhakrishnan Salai, 3rd Floor, North Flat, Mylapore, Chennai, Tamil Nadu, India, 600004
6.	Date of closure of Insolvency Resolution Process	12.06.2025
7.	Liquidation commencement date of corporate debtor	12.06.2025 (Copy of the order received on 17.06.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	G. GUNASEKARAN IBBI Registration No.:IBBI/IPA-001/IP-P00681/2017-2018/11178
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 36, Indu Nagar, Vilankurichi Road, Vilankurichi Post, Coimbatore - 641 035 e-mail: cagunasekar@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 36, Indu Nagar, Vilankurichi Road, Vilankurichi Post, Coimbatore-641 035 e-mail: cirp.righthealth@gmail.com
11.	Last date for submission of claims	12.07.2025

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the **RIGHT HEALTH PLATTER PRIVATE LIMITED on 12.06.2025.** The stakeholders of Right Health Platter Private Limited are hereby called upon to submit their claims with proof on or before 12.07.2025 to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date : 18.06.2025 **G Gunasekaran (Liquidator)**
Place: Coimbatore
Right Health Platter Private Limited (in Liquidation)
IP Registration No.: IBBI/IPA-001/IP-P00681/2017-2018/11178
AFA Certificate No.: AA1/11178/02/311225/107603
Valid upto 31-Dec-25



SHRIRAM Finance

Head Office: Level-3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051; **Tel:** 022 4241 0400, 022 4060 3100 ; **Website:** http://www.shriramfinance.in **Registered Off.:** Sri Towers, Plot No.14A, South Phase Industrial Estate, Guindy, Chennai 600 032. **Branch Off:** No 13 , Meenakshi Towers, Rajamannar Street, G N Chetty Road, T Nagar , Chennai-600 017.

APPENDIX-IV-A [SEE PROVISION TO RULE 8 (5) & 9 (1)] AUCTION NOTICE FOR SALE OF IMMOVABLE PROPERTIES

NOTE: It is informed that "SHRIRAM CITY UNION FINANCE LIMITED" has been amalgamated with "SHRIRAM TRANSPORT FINANCE LIMITED" as per order of NCLT, Chennai. Subsequently the name of "SHRIRAM TRANSPORT FINANCE LIMITED" was changed as "SHRIRAM FINANCE LIMITED" with effect from 30.11.2022 vide Certificate of Incorporation pursuant to change of name dated 30-11-2022.

E-Auction Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 9(1) of the Security Interest Enforcement Rules, 2002.

Notice is hereby given to public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to the Shriram Finance Limited. The Physical possession of which have been taken by the Authorized Officer of Shriram Finance Limited(Earlier known as Shriram City Union Finance Limited) will be sold on "As is where is", "As is what is", and "Whatever there is" basis in e-auction on **07/07/2025 between 11 AM to 1 PM** for recovery of the balance due to the Shriram Finance Limited from the Borrower/s and Guarantor/s, as mentioned in the table, Details of the Borrower/s and Guarantor/s, amount due, short description of the immovable property and encumbrances known thereon, possession type, reserve price and earnest money deposit and increment are also given as:

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagors	Date & Amount of 13(2) Demand Notice	Reserve Price (Rs.) & Bid Increment	Earnest Money Deposit Details (EMD) Details.	Date & Time of Auction	Contact Person and Inspection date
1.M/s Hari Handlooms, Represented by its Proprietor Mr. Hari No. 23A/2 Pillayar Palayam Middle Street,Kancheepuram- 631 501 ... (Borrower) 2. Mr. A. Hari No.7/12/31 Rayan kuttai palla Street, Kancheepuram – 631 502 ... (Co-Borrower/Guarantor) 3.Mrs . H . Kowsalya, No.7/12/31 Rayan kuttai palla Street, Kancheepuram – 631 502 ... (Co-Borrower/Guarantor)	29-08-2023 Rs. 42,09,132/- (Forty Two Lakhs Nine Thousand One Hundred and Thirty Two Only) as on 21th August 2023 Loan Account No. RSGNCLP221231 0001	INR. 40,94,000/- (Forty Lakhs Ninety Four Thousand Only) Bid Increment Rs.25,000/- (Rupees Twenty Five Thousand Only) in such multiples Earnest Money Deposit (EMD) (Rs.) INR. 4.09,400/- (Four Lakhs Nine Thousand Four Hundred Only) Last date for submission of EMD : 05th July , 2025 Time 10.00 a.m. to 05.00 p.m.	EMD amount to be deposited by way of RTGS/ NEFT to the account details mentioned herein below in favour of Shriram Finance Limited BANK NAME- AXIS BANK LIMITED B R A N C H - D R . R A D H A K R I S H N A N S A L A I , M Y L A P O R E , C H E N N A I BANK ACCOUNT NO- Current Account No . 006010200067449 I F S C O D E - UTIB0000006	07th July , 2025 & Time. 11.00 a.m. to 01.00 P.M.	Mr S Mathew Arun +9199940 98638 Mr JeevaRathnam R +919841 568770 Mr Deb jyoti Roy +91 98747 02021
Description of Property All that Piece and parcel of Land and Building, Comprised in T.S.No.1651,New T.S.No.1651/5 measuring with an extent of 1565 Sq.ft., or 145.41 Sq.Mtrs., together with the right in the 4 Feet Common Passage situated at Old Door No.23A,New No23A/2 3rd Division, Nadu Street, Pilliyar Palayam, Kancheepuram Village & Taluk, Kancheepuram District, and bounded on the :North by: Salabogam Land, South by: Street, East by: Property in T.S.No. 1650 belongs to Mrs.Amirthammal, West by: Property in T.S.No. 1652 belongs to Mr.Thanigaimalai Measurements : East to West on Northern Side: 36 Feet 4 Inches, East to West on Southern Side: 36 Feet 4 Inches, North to South on the Eastern Side: 43 Feet North to South on the Western Side: 43 Feet, Situated within the Sub-Registration District of KANCHEEPURAM JOINT-II and in the Registration KANCHEEPURAM. (E.B Connection No. 604-025-180 & Property Tax Old No.008/13528 –Property Tax New No.008/015/00341)					
STATUTORY 15 DAYS NOTICE UNDER RULE 9 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 The borrower/mortgagors/guarantors are hereby notified to pay the sum as mentioned above along with up to dated interest and ancillary expenses before the date of e-auction i.e. 07/07/2025, failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost. The Authorised Officer reserves the right to reject any or all bids without furnishing any further reasons. The online auction will be conducted on website https://eauctions.samil.in. of our third party auction agency and for the place of Tender Submission/ for obtaining the bid form / Tender open & Auction, please visit the website https://eauctions.samil.in. and for detailed terms and conditions of the sale please refer to the link https://eauctions.samil.in. /auction provided in the website of Shriram Finance Limited. Place : Chennai Date : 18/06/2025 Sd/- Authorised Officer Shriram Finance Limited					

முதல் பக்கத் தொடர்ச்சி

பின்னும், ஜெயராமும் – ஜெகன்முர்த்தியும் பேசியுள்ளனர். மகேஸ்வரி, வனராஜ, ஜெயராமும், ஜெகன்முர்த்தி ஆகியோருக்கு இடையேயான மொபைல் பேஸ் பேச்சுகள், பேசிய நேரம் என, அனைத்து விவரங்களையும் சேரித்து உள்ளோம்.

அதற்காக, சி.டி.-ஆர்., எனப்படும், 'கால் டைலன் ரெக்கார்ட்' அடிப்படையில் ஜெகன்முர்த்தியிடம் விசாரணை நடத்தப் பட்டுள்ளது.

செல்வந்தரனை வனராஜ், எப்படியாவது தன் மகனை பரித்து விடுங்கள் என, மகேஸ்வரி வாயிலாக, ஜெகன்முர்த்தி, ஜெயராமு ஆகியோரிடம் கெஞ்சியுள்ளார். இதற்காக, கோபக்கணக்கில் செலவு செய்ய தயாராக இருப்பதாகவும் கூறியுள்ளார். அதுபற்றி, மகேஸ்வரி வாக்குமூலம் அளித்துள்ளார். அதன் அடிப்படையிலும் ஜெகன்முர்த்தியிடம் விசாரணை நடந்துள்ளது.

இந்த விவகாரம் தொடர்பாக, மகேஸ்வரி, ஜெகன்முர்த்தி, ஜெயராமு ஆகியோரிடம் பேசிய முக்கிய அரசியல் புள்ளிகள் குறித்த விவரமும் சேகரிக்கப்பட்டு உள்ளது. அவர்களின் பெயரைச் சொல்லி கேட்டபோது, அதுபற்றிய தகவல்களை தெரிவிக்க ஜெகன்முர்த்தி மறுத்து விட்டார்.

இவ்வாறு அவர்கள் கூறினர்.

 CORDITE FACTORY, ARUVANKADU
(UNIT OF MUNITIONS INDIA LIMITED)

TENDER NOTICE

SALE OF CORRUGATED BOXES(USED/SCRAP)

50000-00 Kgs. of corrugated boxes (used / scrap) are available for Disposal/Sale. Interested firms are requested to visit CFA for inspection of item and collect Tender Form from CFA with in 7 days from the date of publishing of this advertisement. for any query on this advertisement please contact e-mail id: cfa.ofb@nic.in

Tel. No. 0423-2244413
0423-2244590 **CBC 10201/12/0040/2526**

சீதாலட்சுமி, மாவட்ட அளவில் கணக்கெடுப்பு நடத்தியா, யதெதொடர்ந்து எத்தகமுறை ரத்ததானம் செய்திருக்கின்றனர் எதமுழுமையாக ஆய்வுசெய்வார்.

தட்டுப்பாடு இல்லை

த. 50 விடுபட்டவர்களுக்கு அக்டோபர் மாதம் நடக்கும் விழாவினை விருதுகள், பாராட்டு சான்றிதழ்கள் வழங்கப்படும். அரசு மருத்துவமனையில் மஞ்சகாமலை மருந்து போதிய விலை இருப்பு இல்லை என்பதவறான தகவல்.

அரசு மருத்துவமனைகளிள்தவிதமான மருந்தும் தட்டுப்பாடு இல்லை. அனைத்து சியமான மருந்துகளும், போமான அளவிற்கு கையிருப்பி உள்ளன.

இவ்வாறு அவர் கூறினார்.

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Date: 21st, 22nd, 28th & 29th June 2021

Time: 9.30 am to 1.30 pm

CONTENTS : Introduction of Various Tax Before GST, Tax Return under GST, CGST, SGST & IGST, Invoicing Under GST, GST Registration, State Return Filing, GSTRI (With Latest Update) GSTSTR2, GSTSTR3B, (With Latest Update) GSTSTR07, Composition Dealer Return, GST Annual Return Filing (9 and 9C) Eway Bill, E-Invoice GST TDS, GST TCS LUT Registrations, GST Refund Process, Debit Note and Credit Note Process in GST, GST Practitioner Registration, GSTPMT 09 (Transfer of Cash Ledger Amount from Once Tax to Another Tax), Cancellation of GST Registration, Utilization of TDS and TCS in GST, RCM Invoicing, Advance Ruling **ITC 04 GST LIVE PORTAL DEMO**

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Contact

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PH of INDIA CERTIFICATE WILL BE ISSUED TO SUCCESSFUL CANDIDATES

[illegible]

(இந்திய பெருநகர் தலை மற்றும் திரைகள் வாரியத்தின் ஒழுங்குமுறை 12 (கலாப்பு) செலவுகளுக்காக) ஒழுங்குமுறை 2016) ஊடக நெறத்திற்கு பங்காட்டி பரிசேடல் விவிபெட்-ன் பங்குதாரர்களின் கவனித்திற்கு	
1.	பெரு திரைகள் கூன்தாரரின் பெயர்
2.	கடன் பெற்ற பெருதிரைகளின் இலணக்கப்பட்ட தேதி
3.	பெருதிரைகள் கூன்தாரர் எந்த ஒழுங்குத்தின் கீழ் இலணக்கப்பட்டுள்ளது செயல்பட்டுள்ளது
4.	பெருதிரைகள் கூன்தாரரின் பெருதிரைகளின் அலையாள எண்
5.	பெருதிரைகள் கூன்தாரரின் பதில் அலையாள முகவரி மற்றும் முத்திரை அலையாளம் எந்தெந்த இடத்தில்
6.	பெருதிரை திரைகள் நடவடிக்கை முடிவாய் என கணிசப்பட்ட தேதி
7.	பெருதிரைகள் கூன்தாரரின் கலாப்பு அப்படி பெயர்
8.	கலாப்புபாளரின் செயல்பாட்டில் திரைகள் எவ்வாறு பெயர் மற்றும் பதில் எண்
9.	கலாப்புபதில் பதில் செயல்பாட்டில் கலாப்புபாளரின் முகவரி மற்றும் பதில் எண்
10.	வாரியத்தின் பதில் செயல்பாட்டில் கலாப்புபாளரின் முகவரி மற்றும் பதில் எண்
11.	வாரியத்தின் பதில் செயல்பாட்டில் கலாப்புபாளரின் முகவரி மற்றும் பதில் எண்
12.	சுபரிசைகளை எம்ப்ரிக்க கடைசி தேதி

[illegible][illegible]

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TITUTE OF SCIENCE & TECHNOLOGY, SALUTE OUR VISIONARY FOUNDER
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Bank of Maharashtra
बैंक महाराष्ट्र

Zonal Office: 'GURUKUL' Building, 2nd FLOOR, LAL TAKI ROAD, AHILYANAGAR-1, **TELE :** 0241-2430158 / 2430659
e-mail : pin_ahn@mahabank.co.in

Head Office: LOKMANGAL, 1501, SHIVAJINAGAR, PUNE-5

PUBLIC NOTICE

This is to inform to the public at large and customers in particular that Bank has decided to transform **Wakadi branch (Br. code - 872) into fixed point customer service delivery outlet.**

It is clarified that due care is being taken by the Bank to ensure that no inconvenience whatsoever is caused to the Bank's customers during the process. All existing accounts of customers can be linked to **(Base branch) Chitail branch (Br. code- 624).**

The customers are hereby requested to kindly take note of the aforesaid change, which will be effective from **11/07/2025.** They are further requested to operate their accounts for specified services at the **CSP** and for other services, they may contact the base branch.

In case any further clarification required and / or in case of any difficulty the customers may contact the Branch Manager.

Date : 18/06/2025

Authorized Officer, Bank of Maharashtra

NOTICE
[KIRLOSKAR FERROUS INDUSTRIES LTD.]
Registered Office: [13, Laxmanrao Kirloskar Road, Khadki, Pune, Maharashtra, 411003]

NOTICE is hereby given that the certificate[s] for the undermentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities/applicant[s] has/have applied to the Company to issue duplicate certificate [s]. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s], without further intimation.

Name[s] of holder[s] [and JT. Holder[s], if any
INDRA KUMAR SOMANI (DECEASED
Kind of Securities and face value
Equity, F.V- 5
No. of Securities
1000
Distinctive Number[s]
49252001-49252100
50375801-50375900
50375901-50376000
52687701-52687800
52687801-52687900
52687901-52688000
52688001-52688100
52688101-52688200
55163401-55163500
55163501-55163600

USHA SOMANI
[Name(s) of

Pune **18-06-2025**
[Place] **[Date]** **Holder(s)/Applicant(s)]**



Karur Vysya Bank
Smart way to bank

Asset Recovery Branch- Shop No 12 & 13, Diamond Mansion, Dr Vieges Street, Kalbadevi Main Road, Kalbadevi, Mumbai 400002.
Phone No. 7710001955
Mail : headarb@mumbai@kvbmail.com

POSSESSION NOTICE (For Immovable Property)
Issued under Rule 8(1) of Security Interest (Enforcement) Rules, 2002.

Whereas, The undersigned being the Authorized officer of **THE KARUR VYSYA BANK LIMITED** under the Securitization & Reconstruction of Financial Assets And Enforcement of Security Interest (Second) Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **11.04.2019** calling upon the Borrower, **1. M/s. Tuljabbavani Sizers (Borrower), 2. Late Mr. Ramchandra Dattatray Dharwat (Proprietor)** through its legal heirs Mr. Mahesh Ramchandra Dharwat, **3. Mr. Mahesh Ramchandra Dharwat (Guarantor)**, Nos. 1, 2 and 3 having address at 6/1156/1, Ring Road, Astavinayak Colony, Ichalkaranji – 416 115, and **4. Mr. Vivek Dhanajirao Pandharpatte (Guarantor)** having address at H. No. 1151/A, Near Annabhau Sathe Samaj Mandir, Korochi, Taluka Hatkanangale, District Kolhapur, to repay the amount mentioned in the notice being **Rs.68,23,237.17/- (Rupees Sixty-Eight Lakhs Twenty-Three Thousand Two Hundred Thirty-Seven and Paise Seventeen Only)** within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the public in general that the undersigned has taken **physical possession** of the scheduled property described herein below in exercise of powers conferred on him under Order dated 18.03.2025 passed by the Chief Judicial Magistrate, Kolhapur under Cri. M. A. No. 1305/2024 filed under Sec.14 of the Securitisation and Reconstruction of the Financial Assets and Enforcement of the Security Interest Act, 2002 on this **13th day of June of the year 2025;**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **THE KARUR VYSYA BANK LIMITED** for an amount of **Rs.1,66,60,205.50/- (Rupees One Crore Sixty Six Lakhs, Sixty Thousand, Two Hundred and Five and Paise Fifty Only)** as on 31.05.2025 and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that is piece and parcel of the residential property bearing House No. 1156/1, Plot No. 2/A, R.S. No. 689/A/2, Ward No. 6, Ashtavinayak Colony, Ichalkaranji, Taluka Hatkanangale, District Kolhapur standing in the name of Late Mr. Ramchandra Dattatray Dharwat.

Place: Mumbai
Date : 17.06.2025

Authorized Officer
THE KARUR VYSYA BANK LTD



MANGALAM INDUSTRIAL FINANCE LIMITED
CIN: L65993MH1983PLC035815

Registered Office: Old Nimta Road, Nandan Nagar, Balghoria, Kolkata, West Bengal-700023, India.
Corporate Office: Hall No-4, M R Icon, Next To Milestone Yash Bharti Road, Vadodra-391416, Gujarat, India
Tel: +91 7203848009 | Website: www.miflindia.com | Email ID: compliance@miflindia.com

NOTICE OF POSTAL BALLOT & REMOTE E-VOTING INFORMATION TO MEMBERS

The Members of Mangalam Industrial Finance Limited ("the Company") are hereby informed that pursuant to Section 106 and Section 110 and all other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("Rules"), as amended from time to time, the General Circular No. 14/2020 dated April, 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 08, 2021, 3/2022 dated May 05, 2022, 11/2022, dated December, 28, 2022, 9/2023 dated September 25, 2023 and 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and other applicable provisions of the Act and the Rules, Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, (including any statutory modification(s) or re-enactment(s) thereof for the time being in force and as amended from time to time) the Company seeks the approval of the members through Postal Ballot for the Special Business by way of an Ordinary Resolution, as set out in the Postal Ballot Notice dated **Monday, 16th June, 2025** along with the Explanatory Statement ("**the Notice**") by way of electronic (email) means (i.e remote e-voting) only.

This dispatch of Notice through email has been completed on **Tuesday, 17th June, 2025** to those members whose names appear in the Register of Members/List of Beneficiary Owners as received from the National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") as on **Friday, 13th June, 2025 ("cut-off date")** and who have registered their email address with the Company/RTA/Depositories.

Physical copies of the Notice along with Postal Ballot forms and pre-paid business reply envelopes are not being sent to Members for this postal ballot in line with the exemption provided in the MCA Circulars.

Accordingly, the shareholders are required to communicate their assent or dissent through the remote- e-voting system only. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.

This Notice along with the instructions for remote e-voting is also available on the Company's website at www.miflindia.com, website of the Stock Exchange viz. BSE Limited at www.bseindia.com, respectively and on the website of the National Securities Depository Limited ("NSDL") at evoting@nsdl.co.in. Shareholders who have not received the said Postal Ballot Notice may download the same from the above mentioned websites.

Members who have not registered their email ID are requested to register the same in the following manner;

a) Members holding shares in physical mode and who have not registered/ updated their email ID with the Company are requested to register/ Update their email ID with Purva Sharegistry (India) Private Limited on <https://www.purvashare.com/email-and-phone-updation/> or mail by quoting their Folio Number and attaching duly filed in and signed Form ISR1 along with annexures thereof in order to facilitate the company to serve the documents through the electronic mode.

b) Members holding shares in dematerialized mode are requested to register/ Update their email ID with the relevant Depositories participants with whom they maintain their demat account(s).

The Company has appointed NSDL for facilitating remote e-voting to enable the Shareholders to cast their votes electronically. Voting Rights shall be reckoned on the basis of paid-up value of shares registered in the name of the Member(s) as on cut-off date and any person who is not a member as on that date should treat the Notice for information purpose only.

The Facility to exercise vote on the Notice by remote voting, will be available for the following period:

Commencement of e-voting	From Thursday, 19th June, 2025 (9:00 A.M. IST)
End of e-voting	To Friday, 18th July, 2025 (5:00 P.M. IST)

During this period, members of the Company holding equity shares either in physical form or in dematerialization form as on cut-off date i.e **Friday, 13th June, 2025** shall cast their vote electronically. E-voting shall not be allowed after **Friday, 18th July, 2025.** The e-voting module shall be disabled by the NSDL for e-voting thereunder.

The result of the Postal Ballot/ E-voting shall be declared within two (2) working days from the conclusion of remote e-voting and the same, along with the Scrutinizers Report, these results will also be displayed along with Scrutinizer's report hosted on website of the Company www.miflindia.com and on the website of Stock Exchange BSE limited at www.bseindia.com and website of the NSDL (evoting@nsdl.co.in) and at the registered office of the company.

In case of any query relating to e-voting, Members may refer Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on : 022 - 4886 7000 and 022 - 2499 7000 or send a request to Mr. Pritam Dutta, Senior Manager at pritamd@nsdl.com.

Members are requested to carefully read all the notes set out in the Notice and in particular manner of casting vote through remote e-voting.

By Order of the Board
For Mangalam Industrial Finance Limited
SD/-
Samail Aklilbhai Lohhandwala
Company Secretary and Compliance Officer
M.No : A73225

Place: Vadodra
Date: 18th June, 2025



Indian Overseas Bank
(A Govt of India Undertaking)

Regional Office - Pune : 759/51, F. C. Road, Deccan Gymkhana, Pune - 411 004.
Tel. No. : 020-25670931 / 25670951 Fax :25665825

PREMISES REQUIRED

We are looking for suitable premises on lease admeasuring **approx. 1500 sq. ft to 1800 sq. ft carpet area at ground floor in the market area at Shirdi (Dist. Ahmednagar).** Interested parties may submit application forms for technical bid & price bid in two separate envelopes addressed to The Chief Regional Manager of this Office.

Last date for submission of tender is on 17.07.2025 up to 5.00 p.m.

If a party is having more than one premises, then separate forms is to be submitted for each premises offered. Premises will be short-listed solely on merits, based on the information submitted in technical bid without any consideration of price factor. Only for the short-listed premises, the price bid will be opened on defined date. Brokers are not entertained. Bank reserves the right to accept or reject any or all applications without assigning any reason thereof.

Full Details of Application Form for Technical Bid and Price Bid are available on Bank's Website www.ioib.in under Tender Section.

Date : 18/06/2025 **Chief Regional Manager**



बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
बैंक महाराष्ट्र

Zonal Office: 'GURUKUL' Building, 2nd FLOOR, LAL TAKI ROAD, AHILYANAGAR-1, **TELE :** 0241-2430158 / 2430659
e-mail : pin_ahn@mahabank.co.in

Head Office: LOKMANGAL, 1501, SHIVAJINAGAR, PUNE-5

PUBLIC NOTICE

This is to inform to the public at large and customers in particular that Bank has decided to transform **Waroor branch (Br. code - 903) into fixed point customer service delivery outlet.**

It is clarified that due care is being taken by the Bank to ensure that no inconvenience whatsoever is caused to the Bank's customers during the process. All existing accounts of customers can be linked to **(Base branch) Shevgaon branch (Br. code - 1612).**

The customers are hereby requested to kindly take note of the aforesaid change, which will be effective from **11/07/2025.** They are further requested to operate their accounts for specified services at the **CSP** and for other services, they may contact the base branch.

In case any further clarification required and / or in case of any difficulty the customers may contact the Branch Manager.

Date : 18/06/2025

Authorized Officer, Bank of Maharashtra

SCHEDULE - II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF RIGHT HEALTH PLATTER PRIVATE LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	RIGHT HEALTH PLATTER PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09/01/2020
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15134TN2020PTC133700
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: No. 115/63, Dr. Radhakrishnan Salai, 3rd Floor, North Flat, Mylapore, Chennai, Tamil Nadu, India, 600004
6.	Date of closure of Insolvency Resolution Process	12.06.2025
7.	Liquidation commencement date of corporate debtor	12.06.2025 (Copy of the order received on 17.06.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	G. GUNASEKARAN IBBI Registration No:IBBI/IPA-001/IP-P00681/2017-2018/11178
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 36, Indu Nagar, Vilankurichi Road, Vilankurichi Post, Coimbatore - 641 035 e-mail: cagunasekar@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 36, Indu Nagar, Vilankurichi Road, Vilankurichi Post, Coimbatore-641 035 e-mail: cirp.righthealth@gmail.com
11.	Last date for submission of claims	12.07.2025

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the **RIGHT HEALTH PLATTER PRIVATE LIMITED on 12.06.2025.**

The stakeholders of Right Health Platter Private Limited are hereby called upon to submit their claims with proof on **or before 12.07.2025** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date : 18.06.2025
Place: Coimbatore

G Gunasekaran
(Liquidator)
Right Health Platter Private Limited (in Liquidation)
IP Registration No.: IBBI/IPA-001/IP-P00681/2017-2018/11178
AFA Certificate No.: AA1/11178/02/311225/107603
Valid upto 31-Dec-25

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